

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 74/(MAH)/2010  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2016

NAME OF THE PARTIES: M/s. M. C. Chemicals & Anr.  
V/s.  
M/s. Behram Chemicals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	MR. FARHAN DYBASH A/W MR. SHUBHADRATA CHAKKABORTI	} FOR PETITIONER	Shubh 24/11/2016.
2	N. K. Changan	2	N. K. Changan 22/11/16
3.	Mr. Simil Porohit a/w Mr. Archan Chohan Rajani Associates.	R-7	Archan Chohan 22/11/16.

Order

CP No.74/397-398/CLB/MB/MAH/2010

On the letter given by R2, it appears that he is not in a position to find out the whereabouts of his deceased son's wife, and her son, thereby at request of the Petitioner Counsel, the Petitioner is given liberty to press into substitute service to make the service effected upon the legal heirs of R3 within 15 days hereof by publishing the same in two newspapers one in English language and another in vernacular language having wide circulation in the area where R3 was residing and file the publication within 15 days hereof.

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List this matter for hearing on 11.1.2017

sd/-

**B.S.V. PRAKASHKUMAR**  
**Member (Judicial)**

sd/-

**V. NALLASENAPATHY**  
**Member (Technical)**